

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EARTH MOVER CONSULTANCY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Earth Mover Consultancy Private Limited
2.	Date of incorporation of corporate debtor	12/08/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100JH1998PTC008560
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 3 & 5, Phase-V, Adityapur, Kandra Road, Usha More, Gamharia, Jamshedpur-832109, Jharkhand.
6.	Insolvency commencement date in respect of corporate debtor	21 <sup>st</sup> Oct, 2019. Order received on 28 <sup>th</sup> Oct, 2019.
7.	Estimated date of closure of insolvency resolution process	18 <sup>th</sup> April, 2020 (180 <sup>th</sup> day from insolvency commencement date, i.e., 21 <sup>st</sup> Oct, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pramod Kumar Singh Reg no: IBBI/IPA-002/IP-N00678/2018-2019/12039
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: R. No 309, Vikash Bhawan, Aiada, Adityapur, Jamshedpur- 831013 Email: pramodip09@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: R. No 309, Vikash Bhawan, (AIADA), Adityapur, Jamshedpur- 831013 Email: CIRPEMC@GMAIL.COM
11.	Last date for submission of claims	11 <sup>th</sup> Nov, 2019 (14 <sup>th</sup> day from the date of receiving of order i.e. 28 <sup>th</sup> Oct, 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of Earth Mover Consultancy Private Limited on 21<sup>st</sup> Oct, 2019.



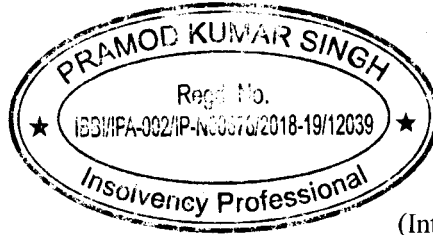
The creditors of Earth Mover Consultancy Private Limited, are hereby called upon to submit their claims with proof on or before 11th Nov, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

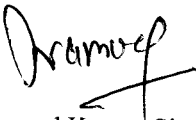
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 28<sup>th</sup> Oct, 2019  
Place: Jamshedpur



  
Pramod Kumar Singh  
(Interim Resolution Professional)